

Central Administrative Tribunal  
Principal Bench, New Delhi.

Regn. No. OA 795/88

Date of decision: 17.1.1989

Shri V.R. Sagar Vs. U.O.I.

PRESENT

Shri N.L. Duggal and Shri M.R. Bhardwaj, advocates for the applicant.

None for the respondents.

The respondents have not filed any reply in spite of repeated notices and, therefore, the case has to be decided on the basis of the pleadings without waiting for any counter by the respondents.

2. The case of the applicant is that the C.R. mentioned in the impugned order was written by Shri M.L. Choudhary although the applicant had worked for less than three months under him. He had made a representation against the adverse entries in his confidential report but the same was rejected summarily without assigning any reasons. In view of the above circumstances, the application is allowed with the direction that the adverse entries in the CR mentioned in the impugned order will be expunged. There will be no order as to costs.

*for meeting*  
17.1.89

(B.C. Mathur)  
Vice-Chairman

MP 416/91 in  
MP 415/91  
OA 795/88

8.2.1991.

Present: Shri R.S. Aggarwal, Counsel for the respondents/petitioner in MP Nos. 416/91 and 415/91.

Issue notice of MP Nos. 416/91 and 415/91 to the original applicant returnable on 11.4.1991.

*D. K. Chakravorty*  
(D. K. CHAKRAVORTY)

MEMBER (A)

*Notified by  
Service Executive*

*P. K. Karthi*  
(P. K. KARTHI)  
VICE CHAIRMAN (J)